

other cases. This is the broad division of work between the Central organisation and the vigilance organisations on the various railways.

Shri Nambiar : Is it a fact that all cases concerning the big officers are reported to this officer at the Centre and not to the individual vigilance officers on the different railways?

Shri Alagesan : As I said, that is the division that has been kept.

Shri Nambiar : The public do not know that.

Shri Alagesan : The Central organisation will be in a better position to handle bigger cases and cases connected with gazetted officers. I think it is an advantage.

Shri Nambiar : The people do not know it.

Mr. Speaker : Now, it is known to them.

Railway Delegation to Europe

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*684. { **Shri K. S. Rao :**
Dr. Ram Subhag Singh :

Will the Minister of Railways be pleased to state :

(a) whether the Railway Board has since concluded their examination of the report submitted by the delegation which toured Europe to find out how 'Thomas Steel' could be utilised on our railways ;

(b) if so, the result thereof ; and

(c) whether a copy of the report will be placed on the Table of the Sabha ?

The Deputy Minister of Railways and Transport (Shri Alagesan) : (a) and (b). The Railway Board have accepted the recommendations concerning Thomas Steel made by the Indian Fact Finding Mission except two which are still under consideration.

(c) Copies of the Report are placed in the library of the House.

Dr. Rama Rao : May I know whether the Thomas quality steel is manufactured in India ?

Shri Alagesan : No, I do not think it is available in India. We have to import it and procure it from abroad.

Railway Employees on Southern Railways

*685. **Shri Nambiar :** Will the Minister of Railways be pleased to state :

(a) whether it is a fact that the services of many clerks of the Accounts Department of the ex-M. & S. M. Railway

at Madras were treated as "broken service" for seniority purposes in 1950 though they were previously appointed as early as 1947 in connection with the Pay Commission work ; and

(b) whether the policy followed in this connection is uniform in all Railways ?

The Deputy Minister of Railways and Transport (Shri Shahnawaz Khan) : (a) There was no break in service. The seniority of the clerks recruited locally in 1947 was counted from October 1948 when they had been vetted and approved by the Railway Service Commission.

(b) No such cases on other Railways.

Shri Nambiar : Is it not a fact that there are about 32 clerks from the Accounts Department of the Ex-M. & S. M. section on the Southern Railway, against whom break in service was reported, as stated in the question ?

Shri Shahnawaz Khan : The seniority of these persons was fixed before the regrouping of railways. And we do not think it proper to alter that seniority.

Shri Nambiar : May I know the procedure followed in the Eastern Railway in respect of the same category of employees recruited during the period of the Central Pay Commission? May I know whether their services were treated as 'broken service' or otherwise ?

Shri Shahnawaz Khan : As I have said, there are no such cases on the other railways.

Shri Nambiar : May I know the reason why there is a distinction between the men on the Southern Railway and those on other railways in this respect ?

Mr. Speaker : He does not admit it.

Shri Nambiar : He admitted just now that from the ex-M.&S.M. Railway, there are a few clerks who have been treated like this for some other reason. I want to know why there should be a difference between the men on the Southern Railway and those on other railways ?

Mr. Speaker : If they are of the same category, then why should there be that difference ?

Shri Shahnawaz Khan : I have just submitted that there are no such cases of a similar nature on other railways.

Shri Velayudhan : May I know why this 'broken service' has come into vogue? Could it not be avoided in some way so that these employees who are already on regular service may not suffer ?

Shri Shah Nawaz Khan : As I have just stated, their order of seniority was fixed prior to the integration of railways. We cannot go into the seniority that was fixed before.

Shri Nambiar : My question has not been satisfactorily answered.

Mr. Speaker : If it has not been answered, it has not been answered.

Shri Nambiar : May I be permitted to say a word? The Minister could not catch my point. My point was this. I shall make it clear. As to whether he answers it or not, I leave it to him. There were some clerks recruited on the Southern Railway during the days of the Central Pay Commission. Their services were terminated, and subsequently they were reabsorbed, but their services were not treated as continuous. But in the case of similar men on the other railways, their services have been treated as continuous. I want to know why it should not be so on the Southern Railway also. That is my question.

Mr. Speaker : The hon. Deputy Minister has said that such a category as exists on the Southern Railway does not exist on any other railway. Next question.

Production of Fruit Juice Powders

*687. **Shri Bishwa Nath Roy :** Will the Minister of Food and Agriculture be pleased to state :

(a) whether India has any factory which produces fruit juice powders ; and

(b) if not, whether there is any proposal under consideration for setting up any new plant which might produce those powders under the Second Five Year Plan?

The Minister of Agriculture (Dr. P. S. Deshmukh) : (a) No.

(b) Yes. The Government of West Bengal have proposals for setting up a fruit juice powder plant.

Shri Bishwa Nath Roy : May I know when work in this direction would start?

Dr. P. S. Deshmukh : I could not say, but there exists a provision of Rs. 3 lakhs for this purpose.

Shri Bishwa Nath Roy : May I know what would be the annual production from this factory?

Dr. P. S. Deshmukh : I am afraid I have not got the details. This is being done by the West Bengal Government.

Shri Bishwa Nath Roy : May I know what sort of preparations are to be manufactured?

Dr. P. S. Deshmukh : Mango juice powders.

Sardar A. S. Saigal : May I know whether Government have given any help to private firms to produce fruit juices and fruit powders in Delhi where coca-cola is produced?

Dr. P. S. Deshmukh : I do not think so.

Community Development

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*688. { **Pandit D. N. Tiwary :**
Dr. Ram Subhag Singh :

Will the Minister of Community Development be pleased to state :

(a) whether representations have been made to Government to appoint suitable non-official as Chairmen of District Development Committee, Community Development Project Block and N.E.S. Block Advisory Committees; and

(b) if so, whether Government have considered those representations and arrived at any decision?

The Minister of Community Development (Shri S. K. Dey) : (a) The point has been brought to the notice of Government on a number of occasions.

(b) Government have considered the matter and have come to the decision for the time being that until the intensive period of the Community Development programme is over the Advisory Committee would have an official Chairman and it is only, in the post-intensive phase that the introduction of non-official Chairman is visualised.

Pandit D. N. Tiwary : May I know whether it is a fact that in Uttar Pradesh, where non-officials were chairmen of the committees, they had been replaced by official ones?

Shri S. K. Dey : I am not aware of that fact.

Pandit D. N. Tiwary : May I know what is the intention of the Government in giving priority to officials over non-officials? Is it some of facility for work or is it simply official *sud*?

Shri S. K. Dey : This question was discussed on the floor of this House on an earlier occasion, and I mentioned that the reason for having official chairmen up to the end of the intensive period of community development was that it was only an official who could, during this period, bring about co-ordination between